

कर्मचारी भविष्य निधि संगठन / **EMPLOYEE PROVIDENT FUND ORGANISATION**(श्रम एवं रोजगार मंत्रालय / **MINISTRY OF LABOUR AND EMPLOYMENT**)भारत सरकार / **GOVT. OF INDIA**क्षेत्रीय कार्यालय / **Regional Office, 37, Royapettah High Road, Chennai – 600 014**

No.CHN-I/TN/84516/Legal (NCLT)/Div-28/Regl/2018

Date: 13.05.2019.

## "Form F"

**PROOF OF CLAIM BY CREDITORS (OTHER THAN FINANCIAL CREDITORS AND OPERATIONAL CREDITORS)**

[Under Regulation 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

To

Mr.Arumugam,

Regn. No: (IBBI/IPA-003/IP-N00094/2017-18/10936),

1/56. Market Road, Devi Stores, 1<sup>st</sup> Floor,

Kelambakkam, Chennai-603103.

E Mail: [arumuru2008@gmail.com](mailto:arumuru2008@gmail.com)

From

Recovery Officer,

Employees Provident Fund Organisation,

Regional Office,

No.37, Royapettah High Road,

Royapettah,

Chennai 600 014.

**Subject:** Submission of proof of claim in respect of M/s. RL Logistics Private Limited, T-3, 3<sup>rd</sup> Floor, Amar Sindu. No.43. Pantheon Road, Egmore, Chennai-600 008 – CP/1226/IB/2018 - Regarding.

Sir,

I, Recovery Officer, hereby submit the following proof of claim in respect of the corporate insolvency resolutions process in the case of M/s. RL Logistics Private Limited. The details of the same are set out below:

**PARTICULARS**

1.	Name of the Creditor	Employees Provident Fund Organisation, Regional Office, Chennai 600 014.
2.	Identification number of the creditor (If an incorporated body corporate, provide identification number and proof of incorporation. If a partnership or individual, provide identification record* of all partners or the individuals)	Employees Provident Fund Organisation, Ministry of Employment and Labour, Government of India.
3.	Address and email address of the creditor for correspondence	Employees Provident Fund Organisation, Regional Office, No.37, Royapettah High Road, Royapettah, Chennai 600 014, Email: <a href="mailto:legal.rochennai1@epfindia.gov.in">legal.rochennai1@epfindia.gov.in</a> , <a href="mailto:pranit.joshi@epfindia.gov.in">pranit.joshi@epfindia.gov.in</a> .
4.	Description of the claim (Including the amount of the claim as at the insolvency commencement date)	1. Dues towards PF and allied dues under 7A of the Employees Provident Fund & Miscellaneous Provision Act 1952 has been assessed provisionally

		<p>for the period from 01/2014 to 03/2015 for Rs.14,55,873/-.</p> <p>2. Dues towards PF and allied dues under 7A of the Employees Provident Fund &amp; Miscellaneous Provision Act 1952 has been assessed provisionally for the period from 11/2017 to 03/2018 for Rs.11,64,080/-.</p> <p>3. Provisional dues towards Penal Damages and Interest under section 14B &amp; 7Q of the Employees Provident Fund &amp; Miscellaneous Provision Act 1952 for the period 11/2017 to 04/2018 for Rs.17899/-.</p> <p>4. Penal Damages and Interest under section 14B &amp; 7Q of the Employees Provident Fund &amp; Miscellaneous Provision Act 1952 has been levied for the period 12/2014 to 10/2017 for Rs.3,17,298/-.</p> <p>5. Penal Damages and Interest under section 14B &amp; 7Q of the Employees Provident Fund &amp; Miscellaneous Provision Act 1952 has been levied for the period 08/2014 to 02/2017 for Rs.4,02,488/-.</p> <p>6. Total dues of Rs.33,57,638/-.</p>
5.	<p>Details of documents by reference to which claim can be substantiated</p>	<p>1. Inspection report Part-II TN/RO/CHN/84516 /EO/Div-21/REGL/ 2016 dated 29.01.2016 issued towards the Provisional dues of Rs.14,55,873/- for the period from 01/2014 to 03/2015.</p> <p>2. Inspection report Part-II TN/RO/CHN/84516 /EO/Div-(12 &amp; 28)/REGL/ 2018 dated 30.05.2018 issued towards the Provisional dues of Rs.11,64,080/- for the period from 11/2017 to 03/2018.</p> <p>3. Summons to appear for hearing dated 23.04.2019 along with the dues statement of Penal Damages &amp; 7Q Interest for Rs.17899 for the period from 11/2017 to 04/2018.</p> <p>4. Revenue Certificate No.TN/RO/CHN/84516 /PDC/D-28/2019 dated 11.04.2019 (Recovery Certificate issued under Section 8C of the Employees' Provident Funds &amp; Miscellaneous Provisions Act, 1952 in respect of order mentioned at Sl. No.4).</p> <p>5. Revenue Certificate No.TN/RO/CHN/84516 /PDC/D-28/2019 dated 11.04.2019 (Recovery Certificate issued under Section 8C of the Employees' Provident Funds &amp; Miscellaneous Provisions Act, 1952 in respect of order mentioned at Sl. No.5).</p>
6.	<p>Details of how and when the claim arose</p>	<p>1. Inspection report Part-II TN/RO/CHN/84516 /EO/Div-21/REGL/ 2016 dated 29.01.2016 issued towards the Provisional dues of Rs.14,55,873/- for the period from 01/2014 to 03/2015.</p>

		<p>2. Inspection report Part-II TN/RO/CHN/84516 /EO/Div-(12 &amp; 28)/REGL/ 2018 dated 30.05.2018 issued towards the Provisional dues of Rs.11,64,080/- for the period from 11/2017 to 03/2018.</p> <p>3. Summons to appear for hearing dated 23.04.2019 along with the dues statement of Penal Damages &amp; 7Q Interest for Rs.17899 for the period from 11/2017 to 04/2018.</p> <p>4. Revenue Certificate No.TNMAS25311/TN/84516 /PDC/D-28/2019 dated 11.04.2019 (Recovery Certificate issued under Section 8C of the Employees' Provident Funds &amp; Miscellaneous Provisions Act, 1952 in respect of order mentioned at Sl. No.4).</p> <p>5. Revenue Certificate No.TNMAS25312/TN/84516 /PDC/D-28/2019 dated 11.04.2019 (Recovery Certificate issued under Section 8C of the Employees' Provident Funds &amp; Miscellaneous Provisions Act, 1952 in respect of order mentioned at Sl. No.5).</p>
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA
8.	<p>Details of:</p> <p>a. any security held, the value of security and its date, or</p> <p>b. retention title arrangement in respect of goods or properties to which the claim refers</p>	NA
9.	Details of bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan.	Demand Draft in favour of " <b>Regional Provident Fund Commissioner, Chennai-600 014</b> "
10.	List of documents attached to this claim in order to prove the existence and non-satisfaction of claim due to the creditor	<p>1. Inspection Report Part-II TN/RO/CHN/84516 /EO/Div-21/REGL/ 2016 dated 29.01.2016 issued towards the Provisional dues of Rs.14,55,873/- for the period from 01/2014 to 03/2015.</p> <p>2. Inspection Report Part-II TN/RO/CHN/84516 /EO/Div-(12 &amp; 28)/REGL/ 2018 dated 30.05.2018 issued towards the Provisional dues of Rs.11,64,080/- for the period from 11/2017 to 03/2018.</p> <p>3. Summons to appear for hearing dated 23.04.2019 along with the dues statement of Penal Damages &amp; 7Q Interest for Rs.17899 for the period from 11/2017 to 04/2018.</p> <p>4. Revenue Certificate No.TNMAS25311/TN/84516 /PDC/D-28/2019 dated 11.04.2019 (Recovery Certificate issued under Section 8C of the Employees' Provident Funds &amp; Miscellaneous Provisions Act, 1952 in respect of order mentioned at Sl. No.4).</p>

5. Revenue Certificate No.TNMAS25312/TN/84516 /PDC/D-28/2019 dated 11.04.2019 (Recovery Certificate issued under Section 8C of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 in respect of order mentioned at Sl. No.5).

Signature of the creditor or any person authorised to act on his behalf  
(Please enclose the authority if this is being submitted signed on behalf of the creditor)

Signature

**प्रणीत जोशी/PRANIT JOSHI**  
क्षेत्रीय प्र.नि. आयुक्त-II/Regional PF Commissioner-II  
कर्मचारी प्रविध्दत संगठन/Employees' P F Organisation  
37, रॉयपेट्टा हाई रोड, चेन्नै-14 /37, R.H. ROAD, CHENNAI - 14.

Name in BLOCK LETTERS

SHRI.PRANIT JOSHI, Assistant Provident Fund  
Commissioner & Recovery Officer

Position with or in relation to the creditor

RECOVERY OFFICER

Address of the person signing

Employees Provident Fund Organisation, Regional Office,  
No.37, Royapettah High Road, Royapettah, Chennai 600 014.

(PRANIT JOSHI)

Regional Provident Fund Commissioner (Legal) /  
Recovery Officer